

The Minister of State in the Ministry of Education (Shri Sher Singh): (a) 116 pieces worth Rs. 2,080/- approximately.

(b) The matter was reported immediately to the Police and is still under investigation. The security measures at the Museum have been tightened. In addition, steps have been taken to get instalment of grills in windows and sturdy bolts inside the doors and also to provide flood lights to the exterior of the building.

(c) No arrests have been made so far. As head of the Department, the over-all responsibility for the safety of the National Museum is of the Director (Shri C. Sivaramamurti). The Security Assistant (Shri A. K. Datta) is responsible for the maintenance of security in the National Museum. In addition, the names and designations of the officers, who were on duty on the 4th and 5th March, 1967 and are connected with the safety of the objects stolen are given below:—

Name	Designation
Shri Yad Ram II	Gallery Attendant
„ Bhola Datt	Do.
„ Duli Chand	Do.
„ Durjan Singh	Jamadar
„ Mam Chand	Chowkidar
„ Jot Singh	Do.
„ Bachan Singh	Do.
„ Khem Singh	Do. } Employed
„ Chander	Do. } on Muster
„ Tek Bahadur	Do. } roll basis.
„ Gurcharan	Sweeper }
„ Agast Ram	Armed Guard.

Genetics and Biometry Laboratory set up by the late Dr. Haldane at Bhubaneswar

7504. Shri Baburao Patel: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 1028 on the 31st May, 1967 and state:

(a) the cost of setting up the Genetics and Biometry Laboratory founded by the Late Prof. J. B. S. Haldane which was scheduled to be closed with effect from the 31st July, 1967;

(b) the grants given to it by the Government so far;

(c) the number of workers employed in the Laboratory; and

(d) whether any alternative employment has been offered to the workers?

The Minister of Education (Dr. Triguna Sen): (a) to (d). The information is being collected and will be laid on the Table of the House.

Non-Implementation of Awards of Various Wage Boards and Tribunals

7505. Shri Ram Sewak Yadav:
Shri Madhu Limaye:
Shri George Fernandes:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government's attention has been drawn to the non-implementation of awards of various Wage Boards and Tribunals;

(b) whether Government propose to introduce a Bill in regard thereto;

(c) whether non-implementation will be made a criminal offence punishable both by imprisonment and heavy fines; and

(d) if so, the main features of the proposed legislation and when it will be implemented?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Complaints of non-implementation by some employers have been received from time to time.

(b) There is no such proposal at present.

(c) and (d). Do not arise. Provision for penalties already exists in the Industrial Disputes Act, 1947, in so far as awards of Tribunals are concerned.